## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3183 ANSWERED ON:15.03.2011 HOISTING OF NATIONAL FLAG

Azad Shri Kirti (Jha);Choudhary Shri Bhudeo;Choudhary Shri Nikhil Kumar;Kashyap Shri Virender;Mahajan Smt. Sumitra;Patil Shri A.T. Nana;Singh Shri Rakesh;Singh Smt. Meena;Thakur Shri Anurag Singh

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are any restriction on the hoisting of the National Flag by individuals in the country;
- (b) if so, the details thereof;
- (c) whether any restrictions had been imposed on hoisting of National Flag in any State in the recent past; and
- (d) if so, the details thereof and reasons therefor?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): The use/display/hoisting of the National Flag is regulated by the Flag Code of India 2002 and the Prevention of Insults to National Honour Act, 1971. There is no restriction on the display of the National Flag by members of general public, private organizations, educational institutions etc. except to the extent provided in the Flag Code of India 2002 and the Prevention of Insults to National Honour Act, 1971.
- (b): Copy of the Flag code of India 2002 and the Prevention of Insults to National Honour Act, 1971 is annexed as Annexure-I and Annexure-II respectively.
- (c) & (d): The hoisting of National Flag at Lal Chowk, Srinagar, Jammu & Kashmir by Ekta Yatra was not permitted by the government on 26th January, 2011, on considerations of law and order.